

Payment Of Wages (Karnataka Amendment) Act, 1981

2 of 1982

[28 January 1982]

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An Act further to amend the Payment of Wages Act, 1936 in its application to the State of Karnataka WHEREAS it is expedient further to amend the Payment of Wages Act, 1936 (Central Act 4 of 1936) in its application to the State of Karnataka; BE it enacted by the Karnataka State Legislature in the Thirty-second year of the Republic of India as follows :-

1. Short Title And Commencement :-

- (1) This Act may be called the Payment of Wages (Karnataka Amendment) Act, 1981.
- (2) It shall come into force at once.

2. Amendment Of Section 7 :-

In section 7 of the Payment of Wages Act, 1936 (Central Act 4 of 1936) (hereinafter referred to as the principal Act), clause (r) shall be omitted.

3. Amendment Of Section 13 :-

In sub-section (2) of section 13 of the principal Act for the words, letters and brackets "clause (q) and clause (r)", the words, letter and brackets "and clause (q)" shall be substituted.

